CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH KOLKATA



OA. 350/1180/2014

Date of order: 25.09.2019

Present

:Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

ISRAFIL SK VS. M/O WATER RESOURCES

For the Applicant

: Mr. Z. Haque, Counsel

For the Respondents

: Mr. L.K. Chatterjee, Counsel

Mr. M. K. Ghara, Counsel

Per Ms. Bidisha Banerjee

Heard both

2. Ld. Counsel for applicant submits that the applicant has retired in the meantime and therefore the OA has become infructuous. He also presses that retiral benefits as found due and admissible to be released including regularisation of suspension period for the purpose of full pay and allowance after deduction of suspension allowance which has already been paid to him during suspension period by the respondents authority.

3. Hence, we direct the authorities to release all the benefits of the applicant within a period of 4 weeks from the date of receipt of copy of this order, in accordance with law.

Therefore, the OA is disposed of with the aforesaid

direction.

(Dr. Nandita Chatterjee) Member (A) 1180/2014.

(Bidisha Banerjee) Member (J)

pd

